

PREVENTION OF CRUELTY TO ANIMALS (ASSAM AMENDMENT) BILL, 2025

A

BILL

further to amend the Prevention of Cruelty to Animals Act, 1960 in its application to the State of Assam.

Preamble

Whereas it is expedient to amend the Prevention of Cruelty to Animals Act, 1960, to preserve the cultural heritage and centuries old tradition of the State of Assam and to ensure the survival and wellbeing of the native breeds of Buffalo and Bulls hereinafter referred to as the principal Act;

Central
Act. 63 of
1948

It is hereby enacted in the Seventy-sixth Year of the Republic of India, as follows:-

Short title,
extent and
commencement

1. (1) This Act may be called the Prevention of Cruelty to Animals (Assam Amendment) Act, 2025.
- (2) It extends to the whole of Assam.
- (3) It shall come into force at once.

Amendment of
section 2

2. In the principal Act, in section 2, after clause (b), the following shall be inserted, namely:-
“(bb) ‘‘Buffalo fight’’ or ‘‘Moh-Juj’’ means any form of ‘‘Buffalo, bull fight’’ or ‘‘Moh-juj’’ as a traditional sports involving Buffalo-bulls conducted as an integral part of tradition and culture in the state on such dates from the months of January to April of a calendar year and in such places, as maybe notified by the State Government.”

Amendment of
section 11

3. In the principal Act, in section 11, in sub-section (3), after clause (e), for the punctuation mark “.” the punctuation mark and word “; or” shall be substituted and thereafter the following new clause shall be inserted, namely:—

“(f) the conduct of Buffalo-fight also to promote centuries old tradition and culture and exhibit native breeds of Buffalo for their preservation, safety, security and wellbeing :

Provided that the District Commissioner of the respective district subject to condition that no unnecessary pain or suffering is caused to the animals, by the person in charge of that animal used to conduct Buffalo fight as the case may be and subject to such other conditions as may be specified, by the State Government, in the notification.”

Amendment of
section 22

4. In the principal Act , in section 22, in clause (ii), in the last line, for the punctuation mark “.” appearing after the word “animal”, the punctuation mark “:” shall be substituted and thereafter the following proviso shall be inserted, namely:—

“Provided that nothing contained in this section shall apply to conduct of Buffalo-fight.”

Amendment of
section 28

5. In the principal Act, after section 28, the following new section shall be inserted, namely:—

“Saving 28A. Nothing contained in this Act, shall apply in respect of Buffalo fight to the Buffalo fight conducted to follow and promote centuries old tradition and culture and such conduct of Buffalo fight shall not be an offence under this Act.”


VETTED BY THE
LEGISLATIVE DEPARTMENT
ON 23.11.2025